CSR ACTIVITIES IN ANDHRA PRADESH AND TELANGANA

QUESTION

1793. DR. K.V.P. RAMACHANDRA RAO:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) what has been the response to Government’s insistence on CSR by corporates, particularly in Andhra Pradesh and Telangana; and
(b) whether the Government plans to undertake a social audit of good governance practices in the corporate sector?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS                                      (SHRI ARUN JAITLEY)

(a): The provisions of Corporate Social Responsibility (CSR) under Section 135 of the Companies Act, 2013 and rules made thereunder have come into force with effect from 01.04.2014. The year 2014-15 was the first year of implementation of CSR policies by companies under the legislation. The Board of the company, eligible to comply with the CSR provisions of the Act, is mandated to make annual disclosure on CSR in the Board’s report. The companies are still in the process of filing their Annual Reports with the Ministry. Details of companies complying with CSR provisions of the Act for the financial year 2014-15, are expected to be available after requisite filings are made by companies.
(b): No, Sir.

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